



The Orissa Gazette

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 13th March 1939.

No. 2214-F.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, the 15th February 1939.

No. 158/38-Judl.—In exercise of the powers conferred by sub-section (1) of section 124 of the Government of India Act, 1935, the Central Government is pleased, with effect from the 1st April 1938, to entrust to Provincial Governments, with their consent, the functions of the

Central Government under sections 26, 27 and 34 of the Court fees Act, 1870 (VII of 1870).

F. H. PUCKLE,

Secy. to the Govt. of India.

The 11th March 1939.

No. 893-C.—The following notification by the Government of the Central Provinces and Berar is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

GENERAL ADMINISTRATION DEPARTMENT.

Nagpur, the 27th February 1939.

No. 443/940/II.—Government notifications nos. 1562-IV and 1563-IV, dated the 27th July 1931, published at page 889 of Part I of the *Central Provinces Gazette*, dated the 1st August 1931, declaring to be forfeited to His Majesty all copies, wherever found, of the following publication or of its

translations, or extracts therefrom and also all other copies of the same publication wherever printed, are hereby cancelled:—

“Life of Sardar Bhagat Singh” written by Shri Chandiram Hari Palnitkar, and published by Shri Dattatray Sadashiva Abhyankar at the Rajyasthan Printing and Litho Works, Akola.

By order of the Governor,

C. M. TRIVEDI,

Secretary to Government,
Central Provinces and Berar.

The 11th March 1939.

No. 895-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

POLITICAL.

The 1st March 1939.

No. 1020-P.—In exercise of the power conferred by section 99 A of the Code of Criminal Procedure, 1898 (Act V of 1898), read with section 21 of the General Clauses Act, 1897 (X of 1897), the Governor is pleased to rescind notification no. 103-P., dated the 4th January 1927, declaring forfeited to His Majesty all copies of the Bengali book “Pather Dabi” written by Sri Sarat Chandra Chattopadhyay printed by Sri Satya Kinkar Bandyopadhyay at the Cotton Press, 57, Harrison Road, Calcutta, and published by Sri Umapada Mukhopadhyay, 77, Ashutosh Mukharji Road, Calcutta.

By order of the Governor,

E. N. BLANDY,

Secretary to the Govt. of Bengal.

The 15th March 1939.

No. 916-C.—The following notifications by the Government of the Punjab are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

The 3rd February 1939.

No. A-7 (7)-19-A.D.S.B.—In exercise of the powers conferred by section 19 of the

Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty, all copies, wherever found, of issue no. 4-5 of the Gurmukhi “Kirti-Lehr”, Meerut, U. P., dated the 26th January 1939, printed by Baba Karam Singh Dhut (American), editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the “Kirti-Lehr”, 145/1, Western Kutchery Road, Meerut, on the ground that it contains matter of the nature described in clauses (a), (h) and (j) of sub-section (1) of section 4 of the said Act.

Lahore, the 16th February 1939.

No. 1281-10500-P.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab hereby declares to be forfeited to His Majesty all copies, wherever found, of the handbill in Urdu headed “Faisla Adalat Alia High Court, Lahore banigrani Sheikh Abdur Rahman Misri Qadian” issued over the name of Hakim Abdul Aziz Ahmadi, proprietor Dawakhana, Rafiq Zindgi (Regd.), Qadian, and printed at the Ittihad Press, Bull Road, Lahore, and other documents containing copies, reprints or translations of, or extracts from, the said handbill, on the ground that it contains matter of the nature described in clause (h) of section 4 (1) of the aforesaid Act, read with section 16 of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor of the Punjab,

J. D. PENNY,

Chief Secretary to Government, Punjab.

LAW, COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 10th March 1939.

No. 1640—II-P-9/39-Com.—The following resolution, issued by the Government of India in the Department of Communications, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

POSTS AND TELEGRAPHS.

New Delhi, the 16th January 1939.

No. F-95/38/L.I.—In view of the results disclosed by the actuarial valuation of the assets and liabilities of the Post Office Insurance Fund as at 31st March 1932, the Government of India announced in the Resolution in Industries and Labour

Department No. I. M-90/34/L I., dated the 15th May 1934, the grant of a bonus to the policy holders. A further valuation of the Fund as at 31st March 1937 has again shown a substantial surplus of which a considerable portion can be distributed without affecting the financial stability of the Fund. The Governor-General in Council is accordingly pleased to grant to the holders of policies in force on the 31st March 1937 a simple reversionary bonus as an addition to and payable with the sum assured at the rate of one per thousand thereon, both in the case of Whole Life Assurances secured by premia payable throughout life or for a limited period or for which no further premia are payable, and in the case of Endowment Assurances for each full month during which the respective policies were in force between 1st April 1932 and the 31st March 1937. In the case of transferred or reduced policies, bonus will be allotted to the respective policies as they existed on the 31st March 1937. Until further orders, in addition to the abovementioned bonus, an interim bonus at three-fourths of the above rate will be allowed in the case of Whole Life and Endowment Assurance policies which become claims by death or survival after the 1st April 1937 for each full month they are in force during that period. The interim bonus will be based on the amount of the sum assured on the date of death or survival. The policies surrendered or that may be surrendered between the 1st April 1937 and 31st March 1942 will receive a bonus equal to the cash surrender value of the interim rate of bonus mentioned above for such portion of

the period as the policies were in force. No fraction of a rupee will be payable as bonus.

ORDERED that this Resolution be communicated to all Local Governments and Administrations, to the several Departments of the Government of India, to all Heads of Departments subordinate to this Department and to the Accountant-General, Posts and Telegraphs.

ORDERED also that the Resolution be published in the *Gazette of India*.

S. N. ROY,

Secy. to the Govt. of India.

The 13th March 1939.

No. 1708—III C-13 / 39-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

EXPORT CESS.

New Delhi, the 4th February 1939.

No. 300 (1)-Tr. (I. E. R.).—In pursuance of sub-section (2) of section 1 of the Indian Tea Cess (Amendment) Act, 1938, (XXIII of 1938), the Central Government is pleased to appoint the 4th February 1939 as the date on which the said Act shall come into force.

H. DOW,

Secy. to the Govt. of India.

The 14th March 1939.

No. 1711-Com.—The following notification, issued by the Government of India in the Department of Education, Health and Lands, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

OVERSEAS.

New Delhi, the 31st March 1938.

No. F. 262/35 L. & O.—In exercise of the powers conferred by sub-section (1) of section 124 of the Government of India Act, 1935, the Central Government is pleased with effect from the 1st day of April 1935 to entrust for a period of two years to the Provincial Governments mentioned in the first column of the Schedule annexed hereto, with their consent, the functions of the Central Government specified in the corresponding entries in the second column of the said Schedule.

G. S. RAJPAI,

Secretary to the Government of India.

SCHEDULE.

(1)

Provincial Governments.

The Provincial Governments of Madras, Bombay, Bengal and Sind.

(2)

Functions.

Functions under sections 2 (2), 3, 4, 5, 6, 8, 9 (2), 16(1), 17, 18, 19, 20 and 23 of the Indian Emigration Act, 1922 (VII of 1922).

(1) Provincial Governments.	(2) Functions.
The Provincial Governments of Madras, Bombay, Bengal and Sind.	Functions under the proviso of rule 2(f) and rules 4 (2), 5, 6 (1) and (3), 16, 17 (2), 18, 19 (4), 20 (2), 21, 30 (1), 31, 35 (2), 36, 37 (1), 54 (2), 58, 59 (1) and 60-A of the Indian Emigration Rules, 1923.
The Provincial Government of Madras...	Functions under Rules 7 (3) and 8 (1), (2), (6) and (7) of the Special Emigration Rules applicable to Ceylon and Malaya, published with the notification of the Government of India in the Department of Revenue and Agriculture, No. 213-Emigration, dated the 10th March 1923.
The Provincial Government of Bengal ...	Functions under the proviso to rule 2(4) and rules 4, 5(b), 6 (1) and (2), 19, 25, 28, 32, 39 and 40 of the Bengal Emigration Rules, 1923.
The Provincial Governments of Madras, Bombay, Bengal, the United Provinces, Bihar, Orissa and Sind.	Functions relating to the reception and settlement of Indians repatriated from South Africa under the scheme of assisted emigration.